

07.10.2020

The present matter is being taken up today through video conferencing pursuant to order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020&No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Accused Satyavrat in person with counsel Sh. Manish Kumar
- : Accused Pramod Kumar in person with counsel Sh. Raj Kamal Arya.

Counsel for accused Pramod Kumar seeks one short opportunity for scrutinizing the documents, and CD supplied to the accused on the last date of hearing. On his request, one opportunity is given.

Put up on 21.10.2020.

A copy of this order be supplied to the Ld. Prosecutor, both accused: counsel for accused and IO through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.10.07 11:19:49 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
07.10.2020(k)

07.10.2020

The present matter is being taken up today through video conferencing pursuant to order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020&No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Both accused present through video conferencing with counsel Sh. V. Thomas.

This matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing or physically. Therefore, matter is adjourned to 09.11.2020 for PE.

Put up this matter on 09.11.2020 for PE.

A copy of this order be supplied to the Ld. Prosecutor, both accused: counsel for accused and IO through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.10.07 11:23:09 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
07.10.2020(k)

07.10.2020

The present matter is being taken up today through video conferencing pursuant to order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020&No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : A1 Swati Maliwal and A3 Promila Gupta are present with Counsel Sh. Himanshu Seth.
- : A2 Sarika Chaudhary not present. Her Counsel Sh. Himanshu Seth moves exemption application on behalf of A2 Sarika Chaudhary.
- : A4 Farheen Malick present with Counsel Sh. Aseem Naeem.

Counsel Sh. Himanshu submits that copies supplied to A1, A2 & A3 are now complete.

Counsel Sh. Aseem Naeem had already stated on the last date that copies are complete.

Put up this matter on 11.11.2020 for arguments on charge.

A copy of this order be supplied to the Ld. Prosecutor; accused persons; Ld. Counsels for the accused persons; as well as IO through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
 Date: 2020.10.07 10:43:07 +05'30



(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 07.10.2020(r)